

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO: 691
TO BE ANSWERED ON 17.12.2018

Corporate Environmental responsibility charges for infrastructure projects

691: SHRI NEERajsHEKHAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) Whether Ministry has decided to charge corporate environmental responsibility charges, against development of infra, mining, power, Coastal Regulation Zone (CRZ) projects at the time of environmental clearance;
- (b) If so, project wise details thereof;
- (c) Details of fund managed and utilized project wise; and
- (d) Whether Government had devised ant robust mechanism to monitor the expenditure of such fund?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(DR. MAHESH SHARMA)

- (a) & (b) Yes, Sir. Ministry of Environment, Forest and Climate Change (MoEF&CC) vide Office Memorandum dated 1st May, 2018 has delineated a procedure for stipulating fund allocation towards the Corporate Environment Responsibility (CER) related activities for various green field and brown field developmental projects. The fund allocation towards CER related activities varies from 0.125 to 2 percentage of capital investment which prima-facie depends upon the nature and capital investment of the developmental project concerned.
- (c) & (d) The funds allotted towards CER related activities are being maintained by the respective project proponent and the compliance status in this regard is being submitted to the concerned Regional Office of the Ministry in the half yearly compliance reports required as part of the Environmental Clearance conditions and to the District Collector concerned. Monitoring the implementation status of fund allotted towards CER related activities has been entrusted to the Regional Offices of the Ministry.
